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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. OA 544/1989

Dated: 28.8.1989

Dr(Miss) A.Bardhan Applicant

Vs.

National Institute of Health and ... Respondents
Family Welfare and others.

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant Shri A.Bhattacharjee,
Counsel.

For the Respondents Shri S.P.Kalra, Counsel.

Heard the learned counsel of both parties.

/present

Learned counsel of the applicant states that the applicant wants to withdraw the application with liberty to file the case before an appropriate forum. Accordingly the present application is dismissed as withdrawn with liberty to the applicant to move the appropriate forum in accordance with law, if so advised.

The interim order passed on 17.3.1989 to the effect that any appointment made to the post of Professor of Social Science will be subject to the outcome of this application and that the appointee should be specifically informed about this, stands vacated.

(Signature)
(P.C.JAIN)
MEMBER

(Signature)
(P.K.KARTHA)
VICE CHAIRMAN